

[Shri K. Hanumanthaiya]

That is all what I want to say. As I have said in the very beginning, the question of constitutional and legal proprieties are not involved; it is only a question of procedural difficulty. In all other cases, including the case of the Bihar Council, the State Government officially wrote to the Central Government to sponsor such a Bill. That has not happened in this case. It is not our contention that merely because of this procedural difficulty this House cannot give leave for introduction. That is not my case. So far as the procedural difficulty is concerned, since it has arisen for the first time, it is my duty to place it before the House before it takes a decision on giving leave.

16.00 hrs.

So far as the Government is concerned, in any case we know that the legislature has passed that resolution and the constitutional requirements are clear. We would not oppose it.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the abolition of the Legislative Council of the State of Uttar Pradesh and for matters supplemental, incidental and consequential thereto."

*The motion was adopted*

श्री जार्ज फरनेन्डीज : मैं विधेयक पेश करता हूँ ।

**PAYMENT OF BONUS (AMENDMENT) BILL\***

(Amendment of sections 10, 12, etc.)

श्री जार्ज फरनेन्डीज (बम्बई दक्षिण) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि बोनस संदाय अधिनियम, 1965 में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Payment of Bonus Act, 1965 "

*The motion was adopted*

श्री जार्ज फरनेन्डीज : मैं विधेयक पेश करता हूँ ।

**CONSTITUTION (AMENDMENT) BILL\***

(Insertion of new article 24 A)

श्री कंबर लाल गुप्त (दिल्ली सदर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

श्री कंबर लाल गुप्त : मैं विधेयक पेश करता हूँ ।

**CONSTITUTION (AMENDMENT) BILL\***

(Amendment of First Schedule)

श्री कंबर लाल गुप्त (दिल्ली सदर) : मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

श्री कंबर लाल गुप्त : मैं विधेयक को पेश करता हूँ।

POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH (AMANDMENT) BILL\*

(Amendment of Sections 3, 5, etc.)

SHRI SHRI CHAND GOYAL (Chandigarh) : Sir I beg to move for leave to introduce a Bill further to amend the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966."

*The motion was adopted*

SHRI SHRI CHAND GOYAL : I introduce the Bill.

MR. DEPUTY-SPEAKER : I find that Shri Devgun is absent. Shri Goyal.

CONSTITUTION (AMENDMENT) BILL\*

Amendment of article 16)

SHRI SHRI CHAND GOYAL (Chandigarh) : I beg to move for leave to introduce a Bill further to amend to Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI SHRI CHAND GOYAL : I introduce the Bill.

CEILING ON PROFITS BILL\*

श्री कंबर लाल गुप्त (दिल्ली सदर) : मैं प्रस्ताव करता हूँ कि कतिपय व्यापारिक गृहों, व्यापारिक संस्थाओं, उपक्रमों आदि के लाभ की अधिकतम सीमा निर्धारित करने की व्यवस्था करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the fixation of ceiling on profits, of certain business houses, concerns, undertakings, etc."

*The motion was adopted*

श्री कंबर लाल गुप्त : मैं विधेयक को पेश करता हूँ।

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of article 366)

श्री मृत्युंजय प्रसाद (महाराजगंज) : मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

श्री मृत्युंजय प्रसाद : मैं विधेयक को पेश करता हूँ।

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of Seventh Schedule)

श्री मृत्युंजय प्रसाद (महाराजगंज) : मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।